## CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A.No.133/2005.

Monday this the 28th day of February 2005.

## CORAM:

## HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER

- 1. P.Abdulla,
  working as Junior Engineer (Civil),
  Garrison Engineer (Fort), Fort Kochi,
  Ernakulam, residing at: Quarter No.86/2,
  Kataribagh, Naval Base, Kochi.
- M.K.Asraph,
   working as Junior Engineer (Civil),
   Garrison Engineer (E/M), Naval Base,
   Kochi, residing at: Maruthomkudy House,
   Edathala P.O., Aluva. Respondents

(By Advocate Shri.K.P.Dandapani)

## Vs.

- Union of India represented by the Secretary, Ministry of Defence, South Block, New Delhi.
- 2. The Chief Engineer, M.E.S., Southern Command, Pune.
- 3. The Chief Engineer, NAVAC, Naval Base, Kochi.
- Garrison Engineer (Fort),
   Fort Kochi, Ernakulam.
- Garrison Engineer (E/M) (N.W.),
   Naval Base, Kochi.
- The Chief Engineer, M.E.S.,
  Air Force, Bangalore. Respondents

(By Advocate Shri TPM Ibrahim Khan, SCGSC)

The application having been heard on 28.2.2005, the Tribunal on the same day delivered the following:

ORDER (Oral)

HON'BLE MR.KV.SACHIDANANDAN, JUDICIAL MEMBER

In view of the order in M:A:229/05, the O.A. is dismissed as withdrawn with liberty to file a fresh O.A. if required. No costs.

Dated the 28th February 2005.

K.V.SACHIDANANDAN JUDICIAL MEMBER